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Date: 31/12/2025

(2010) 10 P&H CK 0308

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Appeal No. 780-DB of 2007 (O and M)

Amrinder Kumar and Another

APPELLANT

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State of Punjab

RESPONDENT

Date of Decision: Oct. 13, 2010

Acts Referred:

• Criminal Procedure Code, 1973 (CrPC) - Section 313

Penal Code, 1860 (IPC) - Section 302, 34

Citation: (2011) 1 RCR(Criminal) 690

Hon'ble Judges: Ranjan Gogoi, J; Rajan Gupta, J

Bench: Division Bench **Final Decision:** Allowed

Judgement

Ranjan Gogoi, J.

Heard.

- 2. This appeal is directed against the judgment of conviction dated 5th July, 2007 and the order of sentence of the same date, passed by the learned Sessions Judge, Ludhiana in Sessions Case No. 42 of 2005. By aforesaid judgment and order of sentence, the accused/Appellants have been convicted u/s 302 read with Section 34 IPC and have been sentenced to undergo rigorous imprisonment for life and also to pay a fine of Rs. 5000/- each, in default to suffer R.I. for six months more.
- 3. The short case of the prosecution is that one Gurdeep Singh (PW1) made a statement Ex.PA/1 to the effect that on 1st June, 2005 at about 8.00 A.M., he had gone to his fields and while taking out the key to the pump room the same had fallen down in the tubewell. According to PW1, when he descended into the well to take out the key he saw the dead-body of a young man in the well. PW1 informed the matter to one Jagjit Singh who is the son of the Sarpanch. Thereafter, along with Jagjit Singh, PW1 went to the police outpost where the aforesaid statement of Gurdeep Singh (PW1) was recorded by ASI Manjit Singh (PW8). Thereafter, PW8

made an endorsement on the said statement and sent the same to the police station at Shimlapuri on the basis of which the formal FIR (Ex.PA/2) was recorded. Thereafter, the dead-body was extricated from the well and the same was photographed. According to the prosecution, inquest was held and the dead-body was sent to the Civil Hospital, Ludhiana for postmortem examination. Post-mortem was performed by one Dr. U.S. Sooch (PW4). Thereafter, according to the prosecution, on 12th June, 2005 one Manoj Kumar (PW2) came to the police station and identified the clothes of the deceased to be those belonging to his brother. Further more, according to the prosecution, on 20th June, 2005, the two accused/Appellants were arrested and on personal search of the accused, Bikram Parshad, a mobile phone was recovered from his pocket which belonged to the deceased. It is also the case of the prosecution that the accused Amrinder Kumar made a disclosure statement on the basis of which a rope was recovered on 23rd June, 2005. On the conclusion of the investigation and after recording the statements of the witnesses and also on receipt of the postmortem report, charge-sheet was submitted against the accused u/s 302 read with Section 34 IPC. The offence being exclusively triable by the court of Sessions, the case was committed to the court of learned Sessions Judge, Ludhiana for trial. In the trial court, charge u/s 302/34 IPC was framed against the accused/Appellants to which they pleaded not guilty and claimed to be tried.

- 4. In the course of trial, fourteen witnesses were examined by the prosecution and one by the defence. The statements of both the accused were recorded in terms of Section 313 Code of Criminal Procedure. Thereafter, at the conclusion of the trial the accused/Appellants have been convicted and sentenced, as aforesaid, giving rise to the present appeal.
- 5. Of the fourteen witnesses examined by the prosecution it would be necessary for the court to notice in some details the evidence tendered by PW2 (Manoj Kumar), brother of the deceased, PW4 (Dr. U.S. Sooch) who conducted the postmortem examination and PW5 (Sanoj Kumar), brother-in-law of PW2 Manoj Kumar.
- 6. PW2 Manoj Kumar in his deposition has stated that the deceased was engaged in the business of printing and the accused Bikram Parshad, who was his first cousin, was residing with the deceased. According to PW2, there was some animosity between the parties as accused Bikram Parshad had demanded a larger share of the business. PW2 has deposed that there used to frequent quarrels between the two and in fact, on 30th May, 2005, he had called accused Bikram Parshad and his brother, the deceased, to his house at about 4.30 P.M. The accused Bikram Parshad was accompanied by co-accused Amrinder Kumar. According to PW2, in a meeting held, he had tried to persuade the accused Bikram Parshad and the deceased to work in a congenial and harmonious atmosphere and that the accused Bikram Parshad left his place promising not to quarrel in the future. PW2 has further deposed that on 6th June, 2005 he went to the house of his brother i.e. the deceased

and when he reached the place though he found both the accused present there, his brother was nowhere to be seen. On being asked, the accused persons, according to PW2, told him that the deceased had been missing since the time they had left the house of PW2 on 30th May, 2005. Thereafter, PW2 went to the police station Shimlapuri and submitted a report with regard to the whereabouts of his brother.

- 7. PW2 has further deposed that on 12th June, 2005, he came to know that a dead-body of an unknown person was lying in the police station, Shimlapuri. He, therefore, went to the police station and on seeing the clothes of the dead-body and photographs of the same he identified the photographs and the clothes to be that of his brother, the deceased. He also identified the mobile phone exhibited as Ex.P1 to be belonging to his brother as well as the clothes shown to him.
- 8. PW4 Dr. U.S. Sooch had conducted autopsy of the deceased at about 4.30 P.M. of 1st June, 2005. The injuries found on the dead-body by PW4 are as follows:
- 1. Ligature mark, well defined, 1-1/2 broad on the front and upper part of the neck going light upward and laterally on both sides of the neck. The ligature mark were two in number on the both lateral sides and back of the neck. The ligature mark was placed almost horizontal. The ligature was deep and furrowed. The underneath skin was parchment type and on dissection subcutaneous echymosis was present and the underneath muscles were contused. The hyoid bone was fractured and thyroid cartilage was ruptured.
- 2. Two abraded contusions 2" x 1-3/4" on the fore head.
- 3. Red contusion 1-3/4" x 1/2" on the middle of the nose. The underneath bone was fractured and clotted blood was present in the nostrils.
- 4. Marked swelling of both lips with laceration and contusions on its inner side.
- 5. Red contusion $3" \times 2"$ on both the cheeks with marked swelling on both sides of the face.
- 6. Red contusion 2-1/2" x 1-1/2" on the left supra clavicular area.
- 7. Two red contusions 2" x 1" on the left clavicular area.
- 8. Red contusion 8" x 5" and 2-1/2" x 2" on the left front of the chest.
- 9. Multiple abrasions 3/4" x 1/2" on the lower front of right arm.
- 10. Red contusion 3" x 2" on the right palm.
- 11. Red contusion 2" x 1-1/2" on the left palm.
- 12. Four abrasions 1-3/4"x 1/2" on the front of right chin.
- 13. Two abraded contusions 4" x 1/2" on the right scapular area.

- 14. Three abrasions 2" x 1" on the mid line of the vertebral column.
- 15. Multiple abrasions on the back of left handed.
- 16. Multiple abrasions on the back of right hand and with marked swelling and the fifth metacarpal bone was fractured.
- 9. According to PW4, on exploration of the chest of the deceased he had found multiple fracture of ribs with laceration of lung and plurea and the chest cavity contained 150 cc blood. According to PW4, the cause of death was asphyxia as a result of strangulation and the probable time between the injuries and the death was immediate and the time between the death and postmortem examination was about two days.
- 10. PW5 Sanoj Kumar is the brother-in-law of PW2 Manoj Kumar. According to this witness, on 30th May, 2005 at about 7.00 P.M. when he was on the road and he had reached the octroi post, he saw the deceased and the two accused talking to each other. PW5 had specifically deposed that all three were on a bicycle which was pedalled by Bikram Parshad. Thereafter, on 15th June, 2005, he went to meet his brother-in-law i.e. Manoj Kumar PW2. He disclosed to PW2 that on 30th May, 2005, he had seen the accused alongwith the deceased.
- 11. On the basis of the aforesaid evidence, the learned trial court came to the conclusion that though there were no eye-witnesses in the case, the prosecution has succeeded in establishing certain highly incriminating circumstances against the accused. According to the learned trial court, the two accused/Appellants and the deceased were last seen together in the company of each other at about 7.00 P.M. of 30th May, 2005. The opinion of the doctor, who had performed the postmortem, to the effect that death was two days prior to the postmortem examination, which was conducted at 4.45 P.M. of 1st June, 2005 was also taken note of. The learned trial court also came to the conclusion that the business rivalry between the accused Bikram Parshad and the deceased could be the motive for the crime. Learned trial court also took into account the recovery of the rope at the instance of accused Amrinder Kumar and the fact that in the opinion of PW4 the cause of death was asphyxia as a result of strangulation. The possession of the mobile phone of the deceased by the accused Bikram Parshad was taken by the learned trial court to be together Piecing another incriminating circumstance. all the circumstances, the learned trial court thought it proper to come to the conclusion that the proved circumstances established the guilt of the accused/Appellants beyond all reasonable doubt.
- 12. The principles of law governing proof by means of circumstantial evidence are well settled and would not require any reiteration except to say that not only circumstances relied upon by the prosecution must be proved by the cogent and reliable evidence but the same must exclude all other hypothesis except that it is the accused and nobody else who had committed the crime. Only if such a satisfaction

can be reached by the court on the materials of a given case, conviction on the basis of circumstantial evidence should be made.

- 13. The fact that the accused and the deceased were last seen in the company of each other is, indeed, a highly incriminating circumstance against the accused. However, time and again, it has been emphasized that such a circumstance, by itself, will not be sufficient to prove the guilt of the accused. Some more positive evidence must be forthcoming. In the present case, the learned trial court has relied on the materials brought by the prosecution to prove the animosity and rivalry between the accused Bikram Parshad and the deceased over the share of business as proof of motive for the crime alleged. Motive, more often than not, cannot be proved by direct evidence and it is only by a process of inference that a conclusion with regard to motive can be reached by the court. Therefore, in our system of criminal jurisprudence motive for a crime, though not discarded, has taken a back seat. The problem would surface in the present case also as the court has been called upon to infer and draw a conclusion as to whether rivalry and animosity over a share in the business between accused Bikram Parshad and the deceased could be a sufficient basis for arriving at the conclusion that the accused had a motive to commit the murder alleged. Having regard to the facts surrounding the present case and the different and uncertain course of the human conduct, we are of the view that it would be highly unsafe to come at any conclusion adverse to the accused/Appellants on the facts that are available on record.
- 14. This will bring the court to the issue with regard to the recovery of the rope and the mobile phone of the deceased. The recovery of the rope at the instance of the accused Amrinder Kumar, by itself, will not be an incriminating circumstance unless there is some evidence to indicate that the rope recovered had been used in the crime committed. No such evidence is forthcoming. The recovery of the mobile phone rests on an equally uncertain basis inasmuch as the identification of the mobile phone was made by PW2 not by reference to any special features of the phone but merely because the deceased was using a mobile phone of the same kind and make. If the prosecution wanted to establish that the mobile phone found in the possession of the accused belonged to the deceased it was always open to the prosecution to lead more positive evidence particularly with regard to the previous use of the phone. No such evidence had been led.
- 15. Learned State Counsel has pointed out that the conduct of the accused/Appellants in not reporting the absence of the deceased from the house, though the accused Bikram Parshad used to reside with the deceased in the same house, is another incriminating circumstance against the accused which should be relied upon by us. On due consideration of the contention advanced, we are of the view that the aforesaid facts, deposed to by PW2, cannot give rise to any irreversible conclusion with regard to the guilt of the accused. Human responses vary from person to person and such responses should not be put into strait-jacket

compartments to draw any particular inference(s).

16. On the basis of the discussions that have preceded only one circumstance appears to have been established by the prosecution, namely, that the accused and the deceased were last seen in the company of each other at about 7.00 P.M. on 30th May, 2005. As we have already indicated the said circumstance, by itself, would not be a safe basis to reach to any conclusion with regard to the culpability of the accused for the alleged crime. We are, therefore, inclined to take the view that the prosecution in the present case has failed to prove the case against the accused/Appellants beyond all reasonable doubt and that the accused are entitled to the benefit of the doubts that we are inclined to entertain.

17. We, therefore, set-aside the judgment of conviction and the order of sentence dated 5th July, 2007, passed by the learned Sessions Judge, Ludhiana in Sessions Case No. 42/2005 and acquit the accused/Appellants on the benefit of doubt. The appeal consequently is allowed. The accused/Appellants be set at liberty forthwith.